

Claims Tribunal and the necessary supporting staff have been sanctioned. These Tribunals are expected to start functioning soon.

Adoption of Model Jail Manual

***388. SHRI VIREN J. SHAH;**
SHRI SHIVA CHANDRA
JHA:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 221 given in the Rajya Sabha on the 16th June, 1977 and state:

(a) what further steps State Governments have taken for adoption of the model jail manual;

(b) what are the reasons for the inordinate delay in cases where the State Governments have not implemented the model jail manual;

(c) whether the Central Government have issued any guidelines to the States to bring about rapid changes in prison conditions; and

(d) what is the financial outlay for the Sixth Five Year Plan for bringing about these changes and building better prisons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Two more States, namely Bihar and Rajasthan have reported that necessary steps to review their Jail Manuals have been initiated.

(b) The main reason for delay in implementing provisions of the model prison manual is the paucity of financial resources, available to States.

(c) "Prisons" being a State subject, the role of the Central Government is confined to providing technical guidance and advice to State Governments so as to bring uniformity and introduce progressive measures in prisons administration. The model prison manual and the report of the Working Group on Prisons (1972-73) recommended to States contained guidelines

and recommendation aimed at complete overhaul of prison administration in the country. This subject was also discussed at the Chief Minister's Conference held in Delhi on 30th and 31st July, 1977 and the conclusions arrived at were brought to the notice of the State Governments.

(d) The administration and development of prisons has not yet been included in the Sixth Five Year Plan. However, a sum of Rs. 2 crores was made available to various States for improvement of prison conditions during 1977-78. A sum of Rs. 4 crores has been earmarked during the current financial year.

Dock Labour Board for the Paradip Port

***389. SHRI SURENDRA MOHANTY:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Dock Labour Board has not yet been constituted for the Paradip Port; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) The volume of traffic at present being handled manually at Paradip Port does not justify setting up of a Dock Labour Board at the port.

Reward for Bravery to Police Officers

+390. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a posse of police constables apprehended and over-powered a band of armed dacoits on the 3rd September, 1977 at Bara-tooti in Delhi;

(b) whether it is also a fact that police authorities announced cash